N O T I C E

(PARTIAL MODIFICATION-II)

In Partial modification to the Judicial Assignment at the Principal Seat at Bombay, which has come into effect from 06.06.2022 (Partially modified w.e.f. 10.06.2022, 13.06.2022 and 14.06.2022, 20.06.2022, 27.06.2022, 18.07.2022, 19.07.2022, 25.07.2022, 22.08.2022, 05.09.2022, 12.09.2022, 16.09.2022, 24.09.2022 and 03.10.2022), it is hereby notified for the information of Advocates and parties appearing in person that the Hon'ble the Chief Justice has been pleased to approve the following partial modifications with effect from **10.10.2022** :

Sr. No.	Sitting	Assignment	Assignment
1	The Hon'ble the **CHIEF JUSTICE** AND The Hon'ble Shri. Justice **MADHAV JAMDAR** **(Court Room No. 46)**	Matters pertaining to Division Bench, as per the Board to be notified separately.	
2	The Hon'ble Shri Justice **S. V. GANGAPURWALA** **AND** The Hon'ble Shri Justice **R. N. LADDHA** **(Court Room No. 43)**	**APPELLATE SIDE** For Admission, hearing, order matters and applications therein : **(A) Civil and Criminal Public Interest Litigations.** (B) Writ Petitions relating to Education, service matters of teaching and non-teaching staff, including Caste Scrutiny matters except those assigned to other Courts. (C) Civil Writ Petitions relating to Educational Institutions (by or against), except those assigned to other Courts. (D) Civil Writ Petitions not assigned to other Courts.	**ORIGINAL SIDE** For Admission, hearing, order matters and applications therein : **(A) Public Interest Litigations.** (B) Writ Petitions relating to Education, service matters of teaching and non-teaching staff, including Caste Scrutiny matters except those assigned to other Courts. (C) Writ Petitions relating to Educational Institutions (by or against), except those assigned to other Courts. (D) Writ Petitions not assigned to other Courts.

3	The Hon'ble Shri Justice **R.D. DHANUKA** **AND** The Hon'ble Shri Justice **KAMAL RASHMI KHATA** **(Court Room No. 53)**	**APPELLATE SIDE** For Admission, hearing, order matters and applications therein : (A) Civil Writ Petitions Relating to Municipal Corporations, Cantonment areas, (excluding Labour / Service matters) and the matters under Maharashtra Regional Town Planning Act, 1966 (M.R.T.P Act) concerning the above areas. (B) Election Matters and Caste Scrutiny matters pertaining to Elections of Municipal Corporations and Cantonments. (C) Civil Writ Petitions relating to Caste scrutiny committee cases not assigned to other Courts. **(D) Civil Writ Petitions relating to Tender matters.**	**ORIGINAL SIDE** For Admission, hearing, order matters and applications therein : (A) Writ Petitions Relating to Mumbai Municipal Corporation (excluding Labour /Service matters) and the matters under Maharashtra Regional Town Planning Act, 1966 (M.R.T.P Act) concerning the above areas. (B) Election Matters and Caste Scrutiny matters pertaining to Elections of Mumbai Municipal Corporations. (C) Writ Petitions relating to Caste scrutiny committee cases not assigned to other Courts. **(D) Civil Writ Petitions relating to Tender matters.**
4	The Hon'ble Shri. Justice **NITIN JAMDAR** **AND** The Hon'ble Justice **SHARMILA U. DESHMUKH** **(Court Room No. 54)**	**APPELLATE SIDE** For Admission, hearing, order matters and applications therein : (A) Civil Writ Petitions, relating to the Municipal Councils, Zilla Parishads, Nagar Panchayats and Gram Panchayats including Election matters and caste Scrutiny matters pertaining to Elections (excluding Labour/ Service matters) and the matters relating to Maharashtra Regional Town Planning Act, 1966 (M.R.T.P Act) concerning above mentioned areas. (B) Civil Writ Petitions relating to Maharashtra Land Revenue Code. (C) Civil Writ Petitions relating to Land Acquisition Act, 1894 and all other matters relating to acquisition and requisition of properties. (D) Civil Writ Petitions relating to resettlement of project affected persons. (E) Civil Writ Petitions relating to Co-operative Societies Acts (Central and State Acts). (F) Family Court Appeals.	**ORIGINAL SIDE** For Admission, hearing, order matters and applications therein : (A) Writ Petitions relating to Maharashtra Land Revenue Code. (B) Writ Petitions relating to Land Acquisition Act, 1894 and all other matters relating to acquisition and requisition of properties. (C) Writ Petitions relating to resettlement of project affected persons. (D) Writ Petitions relating to Co-operative Societies Acts (Central and State Acts). **(E) Writ Petitions relating to Labour and Service (including those pertaining to APMC, Municipal Corporations, Municipal Councils, Nagar Panchayats, etc.) including caste claims relating thereto except those assigned to other Court.**

		(G) Civil Writ Petitions relating to Labour and Service (including those pertaining to APMC, Municipal Corporations, Municipal Councils, Nagar Panchayats, etc.) including caste claims relating thereto except those assigned to other Court.	
5	The Hon'ble Shri Justice **DHIRAJ SINGH THAKUR** **AND** The Hon'ble Shri Justice **VALMIKI SA MENEZES** **(Court Room No. 40)**	**APPELLATE SIDE** For Admission, hearing, order matters and applications therein : (A) Appeals, References and Applications in Maharashtra VAT, Sales Tax, Foreign Trade (Regulation and Development) Act, 1992 including FERA, FEMA. (B) Appeals, References and Applications under Indirect Taxes under Central Acts. (C) Writ Petitions, Appeals and References under Direct Tax Laws. **(D) Civil Writ Petitions against the orders passed by CAT and MAT.** (E) Chartered Accountant References. (F) Civil Work not assigned to other Courts. (G) Contempt Appeals. (H) Civil Writ Petitions relating to Judicial Officers and Candidates for the post of Judicial Officers.	**ORIGINAL SIDE** For Admission, hearing, order matters and applications therein : (A) Appeals, References and Applications in Maharashtra VAT, Sales Tax, Foreign Trade (Regulation and Development) Act, 1992 including FERA, FEMA. (B) Appeals, References and Applications under Indirect Taxes under Central Acts. (C) Writ Petitions, Appeals and References under Direct Tax Laws. **(D) Writ Petitions against the orders passed by CAT and MAT.** (E) Chartered Accountant References. (F) Civil Work not assigned to other Courts. (G) Contempt Appeals. (H) Civil Writ Petitions relating to Judicial Officers and Candidates for the post of Judicial Officers.
6	The Hon'ble Shri Justice **K. R. SHRIRAM** AND The Hon'ble Shri Justice **A. S. DOCTOR** **(Court Room No. 13)**	**APPELLATE SIDE** For Admission, hearing, order matters and applications therein : (A) Writ Petitions in indirect tax matters under Central Acts and State Acts (including Excise Duty, Customs Duty, Service tax, FERA and FEMA) (B) Matters under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and IB Code.	**ORIGINAL SIDE** For Admission, hearing, order matters and applications therein : (A) Writ Petitions in indirect tax matters under Central Acts and State Acts (including Excise Duty, Customs Duty, Service tax, Service tax, FERA and FEMA) (B) Matters under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and IB Code.

		(C) Matters against orders passed by DRT & DRAT under any enactment. **(D) Civil Writ Petitions relating to Infrastructure Projects.**	(C) Matters against orders passed by DRT & DRAT under any enactment. **(D) Civil Writ Petitions relating to Infrastructure Projects.**
7	The Hon'ble Shri Justice **G. S. PATEL** **AND** The Hon'ble Ms. Justice **GAURI GODSE** **(Court Room No. 24)** **COMMERCIAL APPELLATE DIVISION BENCH**	**APPELLATE SIDE** For Admission, hearing, order matters and applications therein : (A) Arbitration Appeals pertaining to Division Bench. (B) Appeals under Section 13 of the Commercial Courts Act, 2015. (C) Civil Writ Petitions relating to Energy and Airports. (D) Civil Writ Petitions relating to Forests. **(E) Civil Writ Petitions relating to Environmental Issues.** (F) Civil Writ Petitions relating to infrastructure of Courts within the jurisdiction of Principal Seat. (G) Civil References. (H) First Appeals. (I) Letters Patent Appeals.	**ORIGINAL SIDE** For Admission, hearing, order matters and applications therein : (A) Arbitration Appeals pertaining to Division Bench. (B) Appeals under Section 13 of the Commercial Courts Act, 2015. (C) Writ Petitions relating to Energy and Airports. (D) Writ Petitions relating to Forests. **(E) Writ Petitions relating to Environmental Issues.** (F) Writ Petitions relating to infrastructure of all Courts in Mumbai. (G) Civil References. (H) All Appeals (except those assigned to other Court).

Dated this the 7th day of October 2022

By Order,

Sd/-
(S. B. Bhansali)
Prothonotary & Sr. Master,
High Court, O.S. Bombay.

Sd/-
(V. R. Kachare)
Registrar (Judl-I),
High Court, A.S., Bombay.